(Interruption)

160

Public Importance

श्री रामेश्वर सिंह: (उत्तर प्रदेश):
मेरा व्यवस्था का प्रश्न है। कल हम लोगों
ने अतुले का सवाल उठाया था कि उस
पर बहस हो . . . (व्यवधान)

श्री उपसभापित : वह तो खत्म हो गया । उस पर नहीं श्रीर कुछ कहिये । वह बहस खत्म हो गयी । उस पर बहस की जरूरत नहीं है । श्राप बैठिये । (व्यवधान)

श्री रामेश्वर सिंह :लोक सभा में स्टेंट-मेंट दिया है ...(व्यवधान)

श्री शिव चन्द्र झा: (बिहार) यहां भी कम से कम स्टेंटमेंट दें।

श्री उपसभापति: पहले इनका सुनिये। He is on a point of order.

श्री रामेश्वर सिंह : कृपा करके हमको बताइये कि उस पर ग्राप क्या कर रहे हैं?

श्री उपसभापति : ग्राप बैठ जाइये, श्रापने कह दिया है।

श्री शिव चन्द्र झा : मेरा पाइंट ग्राफ आर्डर है ... (व्यवधान)

REFERENCE TO THE LAW AND ORDER SITUATION IN KARNATAKA

SHRI B. IBRAHIM (Karnataka): Yesterday I made a Special Mention on the situation in Karnataka. I mentioned that firing took place and nearly ten people have died. Even yesterday the same thing happened again and several people have died, especially minority community people. I request the Central Government to come to the rescue of the minorities in our State and to make a statement on the subject because we do not have security in our state.

श्री शिव चान्द्र झा (बिहार): मेरा कहना है कि लोकसभा में गह मंत्री जी ने स्टेटमेंट भी दिया है एंटो करण्यन एकट को अमेंड करने वाली बात को ले करके। इसीलिये आप कम से कम इनका बन्तव्य यहां करवा दें... (श्यवस्थान) SHRI H. HANUMANTHAPPA (Karnataka): Sir, I support my colleague, Mr. Ibrahim. The people there have lost confidence in the local police there. Everyday they are killing peo-

lost confidence in the local police there. Everyday they are killing people. Therefore, the Central Reserve Police should be sent there to tackle the law and order situation there.

MR. DEPUTY CHAIRMAN: Order, order, please. Now, we shall take up the Calling-Attention Motion. Yes, Mr. Era Sezhiyan.

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPORT-ANCE

Resolution passed by the Legislative Assembly of Andhra Pradesh recommending abolition of the Legislative Council of that State

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, I beg to call the attention of the Minister of Law, Justice and Company Affairs to the resolution passed by the Legislative Assembly of Andhra Pradesh recommending abolition of the Legislative Council of that State and the Government's reaction thereto.

THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): Mr. Deputy Chairman, Sir, according to the communication dated the 7th April. 1983, received from the Chief Electoral Officer and Principal Secretary to Government of Andhra Pradesh, the Andhra Pradesh Legislative Assembly passed on the 24th March, 1983 a resolution under article 169 of Constitution regarding the abolition of the Legislative Council of the State. The resolution which was passed by the Assembly, as stated in this communication, reads thus-

"Resolution

The Legislative Assembly of the State of Andhra Pradesh resolves that the Legislative Council of the State be abolished."

Calling Attention to a

A request was also made in this communication to the effect that immediate action might be taken "to undertake legislation under 169 of the Constitution providing for the abolition of Andhra Pradesh Legislative Council" in pursuance of the said resolution. The resolution passed by the majority provided for in article 169(1) of the Constitution and it has the effect of conferring on Parliament the requisite competence to enact a Bill for the abolition of the State Legislative Council without having recourse to the procedure for amendment of the Contitution provided for in article 368 of the Constitution.

- 2. The House was informed on the 22nd August, 1983 in reply to Unstarred Question No. 2747 by Shri B. Satyanarayan Reddy that the Government had received the resolution. In to Unstarred Question No. 2947 and 2949E by the same Member, the House was informed on the 19th December, 1983 that Government had received the resolution as also certain communications on the subject and that the matter was under consideration. More recently, on the February, 1984, the House formed in reply to Unstarred Ques-No. 110 by Prof. Sourendra Bhattacharjee and Shri B. Satyanarayan Reddy that Government had not found it possible to agree to the proposal for undertaking legislation for abolition of the Legislative Council of Andhra Pradesh.
- 3. The decision of the Government that it had not found it possible to agree to the proposal for undertaking legislation for abolition of the Legislative Council of Andhra Pradesh was communicated by me to the Chief Minister of Andhra Pradesh through my letter dated December 31, 1983. In this letter I also pointed out that the Government of India had come to its conclusion after carefully considering the matter.

- 4. The history and wording of article 169 of the Constitution leave no scope for doubt with regard to the position that the initiation of any legislation by the Government for the abolition or creation of a State Legislative Council in pursuance of a resolution passed by a State Legislative Assembly under article 169 and the passing of any law for the purpose by Parliament cannot be regarded as a mandatory carollary of the passing of such resolution. The article vests a discretion in Parliament as is clear from the word "may" occurring therein with regard to the passing of a law thereunder. Government in initiating any legislation for seeking the exercise by Parliament of the discretion vested in it under the article is under a duty to move Parliament for the exercise of its discretion only in a case which in the opinion of the Government, is a fit case for seeking the exercise of the discretion in favour of giving effect to the resolution.
- 5. Article 169 is based upon section 308 of the Government of India Act. 1935. Whereas section 308 of the Government of India Act casts certain specific duties on the executive, article 169 does not cast any such duty. The provisions contained in article 169 of the Constitution were originally in the draft Constitutions by the Constituent Assembly through amendment as article When arcicle 148 of the (which corresponds constitution 168 of the Constitution finally adopted) was discussed in the Constituent Assembly, one of the Members, Prof. K. T. Shah, moved an amendment which sourlet to make the resolution of a State Legislature for changing it into a unicameral legislature binding on Parliament. This amendment was not accepted.
- 6. In this connection it is nortinent to mention that even the special procedure which was envisaged by article 304(2) of the draft Constitution with regard inter alia to the change in the number of Houses of a State

[Shri Jagannath Kaushal]

Legislature did not seek to make it mandatory for Parliament to ratify a Bill passed by the State Legislature on the subject. The position has also been made clear in the course of statement made in Lok Sabha on the 8th December, 1970 by the then Law The statement was with reference to the two questions posed by the then Speaker of Lok Sabha. The second of the questions was as to whether after they receive the resolution, the Government would be bound bring forward a legislation or it would be optional with them. It was stated in reply to this question that it would be optional. In actual practice also, as would be clear from the facts, in the case of only three of the six resolutions which were passed earlier under article 169 of the Constitution. Government had taken steps for initiating legislation.

7. Government is satisfied that the reasons which weighed with Parliament in 1957 in giving effect to resolution passed by the Andhra Pradesh State Legislative Assembly December, 1956 for the creation of a Legislative Council for the State continue to hold good and Government is unable to find any valid justification for the abolition of the State Legislative Council now.

SHRI ERA SEZHIYAN: Mr. Deputy Chairman, the question that was raised before this House pertains to very serious aspects. We fear there is a violation of the spirit and letter of the Constitution, article 169, which provides for the abolition or creation of a second Chamber in a State, Sir, the Central Government, by taking on its own decision on the issue whether a second Chamber should be abolished in a State or not after a Resolution under article 169 has been passed by the House or the Lower Chamber the State, is abrogating to itself the powers and functions of Parliament. This is going to affect not only the functioning of this Parliament and its

powers but also affects very seriously the functioning of the basic federal structure in this country. The hon. Minister was pleased to quote something. He referred to the Constituent Assembly debates. I went through the Constituent Assembly debates where Dr. B. R. Ambedkar, while moving this article 148-and after 148 A was introduced in this House and discussed on the 30th July 1949-said:

"The procedure adopted here the creation and abolition is that the matter is really left with the Lower chamber, which by a resolution may recommend either of the two courses that it may decide upon. order to facilitate any change made either in the abolition of the Second Chamber or in the creation of the Second Chamber, provision is made that such a law shall not be deemed to be an amendment of the Constitution in order to obviate the difficult procedure which has been prov'de in the draft Constitution for amendment of the Constitution."

Therefore, Sir, article 169 was specifically passed so that it will not be deemed to be a constitutional amend-Once the lower chamber a State passes a resolution by twothirds majority of those present and voting then nothing stands between the resolution and the Parliament. The Minister says here in the statement, I do concede on page 3 in para 4 "The article vests a discretion in Parliament as is clear from word "may occurring therein with regard to the passing of a law thereunder". Yes, there is discretion for the House, not discretion for the executive not for the Central ernment. It is for the House to de-The discretion vests with the House, with both Houses of Parliament, not with the executive. Here he assumes that because there is the word 'may', there is discretion for Parliament and therefore the discretion displyes on the executive. executive can take a decision, circum-

venting or usurping the powers of this House, No.

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Calling Attention

Basu's Commentary on the stitution of India puts it very correctly and clearly. Commenting on Article 169—abolition or creation of second chamber in a State—he says: "Though the Constitution itself provided a second chamber in six States under Article 168(1) and left the others to be unicameral, it made it possible either to abolish the second chamber in any of the above six States or to create a second chamber in of the remaining States without the necessity of going through the cess of a constitutional amendment. The only requirement for such a change is a resolution passed by a special majority of the lower house of the State legislature itself as provided in clause (1) of the present Article 169 followed by a law made by Parliament in the ordinary course of legislation making consequential changes as may be necessary." He also says, in clause (1) word 'may' shows that Parliament is not bound to make such a law even if such a resolution is passed by the legislative assembly of the State concerned." "Apart from that, the court shall have power to compel Parliament to perform its constitutional duty, etc." Therefore, this clearly brings out that Parliament has got the discretionary power and Parliament alone can put in the statute book a resolution passed by the Assembly, but not the ex-Now by this process the ecutive. Parliament is prevented even if the Parliament wants to approve the resolution, by this process of not placing it before both the Houses of Parliament

The word 'may' gives a discretion to Parliament, not to the executive. Between the resolution passed by the Assembly and Parliament the only requirement for such a change is this: The legislative assembly should pass a resolution; the Houses of Parliament should approve that resolution by a Bill. Between these two if the

executive comes in the way, it means they are usurping Parliament's power and are preventing Parliament from exercising its power. I, therefore, What will happen if appeal to you. Government refuses to forward a Bill? What will happen? cannot go to the court. citizen affected cannot go to the court because the court cannot ask liament to do a thing. Pacliament itself should recognise its own powers and assert itself. Here is a provision of the Constitution wherein cretionary powers are given to Parliament, to both Houses of Parliament. But the Government, the executive, comes in the way, es not allow Parliament to have In the earlier one, for exam-Ι do not know what are the I am not concerned valid reasons. They may have their with that one. own valid reasons. The House is not concerned with that. The House should be convinced. You can come with a Bill and put all your argument before the House and convince the House, but You cannot usurp the powers of the House. Probably with your majority, your position, you can have a Bill passed by both Houses of Parliament or rejected by both Houses of Parliament. I am not against that. But you are usurping the powers given to Parliament under Article 169.

The power rests only with House and the lower chamber of the State Legislature. Once the chamber passes a resolution there, the resolution directly comes to this House and nobody else can usurp this. See the alacrity with which they acted two occasions earlier, the alacrity, the urgency with which this Government, that is, the Government of India, acted. In the year 1969 the West Bengal Assembly passed a resolution on 21-3-Bill was introduced-the 1969. The Bill was dated 9-5-1969—in Lok Sabha on 13-5-1969 and passed in the same Session.

And the Bill was passed on May 1969. Within two months, the [Shri Era Sezhiyan]

167

Bill was passed. In case of the Punjab Legislative Council Abolition Bill, the Resolution was passed on 24th April 196); the Bill was dated 15th July 1969, and it was introduced in the House on 25th July 1969 and passed November session. the there is а Resolution here. State passed by the Andhra Pradesh on 24th March 1983almost a year now-and on 31st December 1983, they have written to the State Government. I would like to know where exactly has this Government got the powers to write to the State Government. This clearly goes They say: "Goagainst Article 169. vernment of India have carefully considered the matter. They have found it possible to agree to the proposal for undertaking legislation for abolition of the Legislative Council." This is a clear usurption of the power.

While passing the West Abolition of Council Act, in the year 1969, the hon. Minister of Law Social Welfare was Mr. Govinda Menon, and he said in the Lok Sabha: "The Resolution of the West Bengal Assembly with two-thirds majority-Unanimousthis case Conditions' is only the will which enable us precedent to have a Parliamentary Bill under Article 169, but for that, it would have Constitutional amendment. because by this Resolution. House gets authority to pass that Bill. but the decision is of this House." Let it be clearly understood. Therefore, the Minister of Law put it very squarely and clearly the records that the decision can be taken only by the House, and not by the Government.

In case of Andhra Pradesh, on 24th March, out of 211 members present in the House, 210 members have supported the Bill; only one has opposed. I am not going into the merits whether the State should have a second chamber or not; I may have my own opinion; Mr. Jaga math Kaushal can have his own opinion; Government may have its own opinion but Parliament should

express its opinion. In this case would like to know how the Government took a decision usurping clearly the powers given under Article 169-a decision which could have been taken only by both Houses of Parliament or by Parliament itself and there was on other option but to bring a Bill before the House. The House may pass it or reject it; that is another matter; they have the majority. Second thing why the matter was not placed before us? Such a long time was taken; More than nine months were taken to communicate it, without making House aware of it. The House primarily and basically these are the powers of this House, an authority of this House which come to be eroded. I would to know from the hon. Minister as to why he has abrogated and usurped the powers of Parliament given under Article 169 and why was the matter unilateraly decided in a very atrocious way by the Government.

SHRI K. MOHANAN (Kerala): Mr. Deputy Chairman, I fully with the statement made by the hon. Minister...

SHRI JAGANNATH KAUSHAL: 'Disagree' was good enough.

SHRI K. MOHANAN: That is one hundred per cent disagreement. statement was technical. Not only that, it was against the letter and spirit of the Constitution itself. I would like to approach this issue not from a technical angle but mainly from a political point of view.

AN HON. MEMBER: Moral.

SHRI K. MOHANAN: Moral course, because it involves the question of the relationship between the Centre and the States. And it involvs the question whether this country is a federal one or not. Therefore, Sir, in this context, this is relevant. I would not like to enter into a discussion whether this upper House is something useful or superfluous and I do not think, at this juncture, it is so relevant. in fact, I would like to point out that there was from the very beginnig, controversy among the Constitutionmakers, whether the State of a Union

should have a unicameral or a bicameral legislature. The authors of the Act of 1935 had divided the provinces of the country into two categories. Some of them have both the Houses and some of them have only one House. Following this precedent, the Constitutional Adviser recommended in his memorandum to the Constituent Assembly-

Calling Attention

"There shall, for every province, be a provincial legislature which will consist of the Governor and the Legislative Assembly. In the following provinces, there shall, in addi tion, be a Legislative Council."

He did not name the provinces which would have a bicameral legislature, but left it to be decided by the representatives of the provinces themselves. He wrote, again I quote:

"The question whether there is to be an Upper Chamber or not in any province and if there is to be one, how it is to be constituted will probably have to be left to the decision of the representatives of that province in the Constituent Assembly."

the Constituent Assembly agreed with the Constitutional Adviser and the Drafting Committee provided accordingly in the Constitution:

- "(1) There shall be a legislature which shall consist of the Governor, and
- in the States of ... -two (a) House.

He did not name the States-

- (a) in the States of two Houses--
- (2) where there are two Houses of the Legislature in the State, one shall be known as the Legislative Council and the other as the Legislative Assembly and where there is only one House, it shall be known as the Legislative Assembly."

In fact, even Dr. Ambedkar himself was not very enthusiastic about a second Chamber in the States. The second Chamber in the States was being introduced, he said.

"..parely as an experimental measure."

And he said that there would sufficient provisions for amenament of the Constitution for getting rid of this second Chamber, These were Lr. Ambedkar's words in the Constituent Assembly.

With this clarification, Dr. Ambedkar moved his amendment saying that Parliament may, by law, provide for the abolition of the Legislative Council etc. But in this amendment, the stress was given on this point. . . . If the Legislative Assembly of the State passes a Resolution by a majority of the total mombership of the House and by a majority of not less than twothirds of the Members of the Assembly present and voting ...; the stress was given on this point. It was specially mentioned. It was completely left to the concerned Legislative Assembly to decide whether they will have a second Chamber or not. This is point. Even on the recommendation of the Assembly, Parliament was be empowered to create or abolish an Upper House. There was also a provision for the consent of the Parliament in that amendment. But in spirit, it was obligatory on the part of Parliament to give assent to the decision of the people of a particular State. Sir, the Minister has mentioned the word 'may'. Yes, it is there in the Consti-But it was the spirit of the amendment that it should be left to the concerned Legislative Assembly of a particular State to decide whether they should have a second Chamber or

An HON. MEMBER: 'May' means 'must'

SHBI K. MOHANAN: 'May' means 'Shall' in many cases. I would like to quote Dr. Ambedkar again. In the discussion, he replied:

"The procedure adopted here for the creation and abolition is that the matter is really left with

[Shri K. Mohanan]

lower chamber which by a resolution may recommend either of the two courses that it may decide upon."

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These are the words of Dr. Ambedkar. So, throughout the discussion and the reply of the founding fathers of the Constitution and the Constitution Advisers, every where it was clear that it was left to the people of the particular State to decide whether a second chamber is necessary or not. (Time bell rings). I will take little more time because this is a very important issue.

MR. DEPUTY CHAIRMAN: You have made very good points.

SHRI K. MOHANAN: Now, Sir, so far we have followed the spirit of the discussion of the Constituent Assembly and many of the upper houses were abolished on the recommendation of the Legislative Assemblies without any problem, but in the case of Andhra Pradesh the Union Government has rejected, the recommendation even without discussing it in this House. esteemed colleague, Mr. Sezhiyan, has already made this point and so I will not go into it any more. But I have no hesitation in saying that this was done purely on partisan considerations. political emibarrass, the Government of Shri NTR in Andhra Pradesh, which is anon-Congress (I) Government. It is your declared policy to play all kinds of mischief against the non-Congress (I) Ministers in this country. Shri NTR is not acting at the behest of your party, I know that. If Shri NTR gets prepared to support you and your authoritarian way of dealing with the things, if he is prepared to compromise with you. I am sure you will agree to the recommendation of the Andhra Pradesh Legislative Assembly.

Sir. it is clear from the provision in the Constitution it self that the founding fathers of the Constitution have given special emphasis on the will of the people of the particular State.

That is why it has been written that if a State passes a resolution, etc. I am not elaborating that point. This is not a technical issue, but it gives rise to the question of Centre-State relations. The present Constitution itself paramount authority to the Union Government over the States. Even with the enormous powers vested with the Union Government in Constituaion, it is not satisfied, it has a centinuous greed to encroach upon the minimum powers as are given to the States in the field of legislation, administration, finance, etc. The Andhra issue is one of the glaring examples. There are three major areas of Centre-State relations. The first is the area of Legislative authority, the second is the financial authority and the planning. As far legislative authority of the State Legislatures is concerned, there is a provision in the Constitution for sending the Bill passed by the State Legislature for the consideration or assent of the President. Bills which are included in the State list are passed by the elected representatives of the people of the State. If any provision of the Bill is violative, the judiciary is there to look into it. Then, what is the justification for the executive at the Centre to interfere in the name of the President?

No justification, Sir, During the conference of the opposition parties in Kashmir, these parties have adopted a resoulution in Srinagar. In addition to other things they have demanded, I quote: "The State Legislature must be supreme in the sphere of legislation on matters pertaining to the State list and no interference of the State or the centre or the Governor should be allowed on any account in the case of bills which affect the powers of the High Court".

The present issue involves the question of Centre-State relations and that is why I am quoting all this. This demand is relevant in this case also.

When Shri Ambedkar moved his amendment regarding the future of the

Upper House in the States it was crystal clear that it was left to the concerned State to decide upon this matter. Here in this case also neither the Union Executive nor the Parliament has any moral or legal right to reject the recommendation of the Legislative Assembly because it is against the letter and sprit of the Constitution. So in this regard I once again urge upon the Government that on this issue there is an imminent need for reconsideration of the Centre-State relations on democratic and with a spirit of federalism.

Now I would like to ask my questions:

My first question is whether the Union Government accepts the principal that creation or abolition of the Upper House in the State is entirely an issue which should be decided according to the will of the people of that State. My second question is, whether the Central Government considers that a Second Chamber is a must in the States. And if so, what is the justification for the same?

Thank you.

SHRI B. SATYANARAYAN REDDY Mr. (Andhra Pradesh): Deputy Chairman, Sir, as the Minister him self has stated the Legislative Assembly of Andhra Pradesh has passed the Resolution for abolishing the Legislative Council on 24th March, and the same has been sent to the Central Government requesting it to place it before Parliament. So far as article 169 is concerned, it is very clear; and I will read the relevant porvision. This article is regarding "Abolition or creation of Legislative Councils in States". It says:

"Notwithstanding anything in article 168 Parliament may by law provide for the abolition of the Legislative Council of a State having such a Council or for the creation of such a Council in a State having no such Council, if the Legislative Assembly of the state passes a reso-

lution to that effect by a majority of the total membership..."

MR. DEPUTY CHAIRMAN: Don't read the whole of it. Every body knows it.

SHRI B. SATYANARAYAN REDDY: So this condition of article 169 has been fulfilled by the Andhra Pradesh Legislative Assembly. It is the will of the people of Andhra Pradesh to have no State Legislative Council. That has been made very clear. So the decision of the Union Government or the Law Ministry not to accept the Resolution of the State Assembly amounts to disrespect of the people of Andhra Pradesh and to the Legislative Assembly of Andhra Pradesh. I would like to warn the Law Minister and also the Union Government that the 6 crore people of Andhra Pradesh are not going to forgive them. If you disrespect the will and . wishes of the people of Andhra Pradesh, they are not going to keep quiet; they will simply give a fitting lesson to when the occasion comes. I am giving this warning.

Sir, earlier also there were certain instances where the West Bengal and Punjab Assemblies passed such a Resolution for abolition of State Council. Those Resolutions were given effect to, they were placed before Parliament and Parliament approver them. there is no reason why simiar Resolution adopted by the Andhra Pradesh Assembly is not placed before Parliament. The reply which the hon. Minister here earlier while answering questions is that it is under process; twice he said it. The correspondence between the State Government and the Union Government also shows that a number of times he stated in his letters to the State Government-to the Chief Minister, Mr. N. T. Rama Raothat it is under process. At no time he stated that they are not considering it. Always he said that it is under process. After nine months he has come with a two-line letter addressed to the Chief Minister, stating that the Government of India had carefully

[Shri B. Saiyanarayan Reddy] considered the matter but they have not found it possible to agree to the proposal for undertaking legislation for the abolition of the Legislative Council in Andhra Pradesh. This is the letter from the Law Ministry to the Chief Minister of Andhra Pradesh. Mr. N. T. Rama Rao. But no rule or no reason has been given in that letter as to why the Government of India has not found it possible to agree to the proposal for such a legislation. So, no reason has been given. If the Union Government or the Law istry thinks that they can suppress a Government in a State which the people have elected, a Government which they brought through their verdict and wishes can be suppressed. Is it possible? I want to know whether the Union Government are going to discriminate between a Congress Government and a non-Congress ernment. It is the will of the people. This is a democracy and people have got the right to have a Government which they want. The people of Andhra Pradesh have chosen a Government which they wanted and they want to have the necessary changes and reforms which are needed for the development of the State country as a whole. The people of Andhra Pradesh found that it is not necessary to have a Legislative Council. Therefore, I request the Union Government and the Law Ministry to give careful consideration to the matter and respect the wishes of the people of Andhra Pradesh. Otherwise, you will nos be forgiven.

Calling Attention

MR'. DEPUTY CHAIRMAN: Lal. K. Advani, (Interruptions)......

WASUDEO SHRI SHRIDHAR DHABE (Maharashtra): Sir,....

DEPUTY CHAIRMAN: Dhabe, you also want to speak?

SHRI SHRIDHAR WASUDEO DHABE: Mr. Sharig was not there; so I gave my name. Now he is here.

MR. DEPUTY CHAIRMAN: If a Member puts a question, he should be

there.... (Interruptions) ... All right Mr. Shariq Put only additional questions. Please don't repeat the auestions.

श्री शरीफ्ट्रीन शरीक (जम्मू ग्रीर काश्मीर) : जनाबेवाला, हमारे सामने इस वक्त यह रिजोल्युशन जैक्षे बहस है जो भ्रान्ध्रप्रदेश के कानून साजियान ने भारी ग्रक्सरियत के साथ पास किया ग्रौर मतालिवा किया है कि उस रियायत की लेजिस्लेटिव असेम्बली को एकालिश किया जाय। जहां तक जम्हरियत के फंडामेंटल्स का ताल्लुक है, भरकजी सर-कार पर यह एक फर्ज स्रायद होता है कि वह वहां के आवास की ख्वाहिशात, श्रसंस्वली के पासकृदा रिजोल्युशन के एहतराम में उस रिजोल्युशन को पार्लिया-मेंट के सामने लाकर पालियामेंट की मंजरी ले। जनाब ग्रानरेबिल वजीरे, कानुन जो फरमाया है ---

"In this letter, I have also pointed out that the Government of India had come to this conclusion carefully considering after matter."

यह बहुत बेग लफ्स है। 'कंसीडरेशन' नया है, उस के स्टेंडर्ड क्या थे, उस में किस चीज को कंसीडर किया गया, किस को मनासिव समझा गया, किस को गैरमना-सिव समझा गया, इस बारे में इस स्टेटमेंट में कोई जिक्र नहीं है। ग्रौर जब पंजाब श्रीर बंगाल में पहले ऐसा किया गया है तो इस बात में कौन सी रुकावट हो सकती है कि स्राज के इस रिशोल्युशन को हम मान लें। ग्रगर हम इस रिजोल्युशन श्रमणं नहीं करेंगे श्री उस पर राय का एहतराम नहीं करेंगे जो उस रियासत की तरफ से पालियामेंट

गवनंनेंट आफ इंडिया को आई है तो इस इस का बाहर सिय सी तौर पर भी गलत तसञ्जूर लिया जायेगा ग्रीर शादद लोग यह सन्झेंगे या कुछ लोगों को यह सन-झाने में कानयाब हो सनते हैं कि इस तुम्हारी बात को नहीं माना जाता है क्योंकि मरकज में कांग्रेस की सरकार है और रियासत में तेलगूदेशम की सरकार है, लिहाजा वह लोग नहीं चाहते कि भ्रपने मुखालिक की राय को मान लें जिस के लिए हॅमारी सरनार काफी बदनाम हो रहीं है। तो मैं, जनाबवाला, कोशल से यह ग्रर्ज करूंगा कि वह इस बात पर दौबारा गौर कर लें ग्रौर ग्रगर फिलवाकवे इस में कुछ दिक्कतें हैं तो वह दिक्कतें हाउस में रखने में कोई रुकायट नी होर्नः चाहिए । ग्रौर कैविनट ग्रौथ नवर्ग-मेंट लेवल पर जो बहस हुई थी उस की पूरी कापी यहां होनी चाहिए थी ताकि उसे देखकर मेम्बरमुजनईन हो जाते और श्रपव मुरालब से हट जाते । कास्टीट्यूशन के 169 ग्राटिकिल में लिख: है कि गवर्नमेंट को कंतीडरेशन का अखितवार नहीं है, अख्तिवार है तो पालियामेंट को है। इस तरह इन इजवामात की वजह से हमारी हुकूमत वाइपास कर रही है कांस्टी-ट्यूशन को भी ग्रीर पालयामेंट को भी, जो हमारी जम्हरियत के लिए ग्रच्छा नहीं है ।

इस कन्द्रोवर्सी को दूर करने के लिये एक और जरिया भी हो सकता है में जनाव कौशत को खिदमत में एक गुजारिश और भी कर सकता हूं अगर आप मुना-सिब नहीं समजते और तेलावुँगम की असेम्बली मुनासिब समझती है तो फिर वह तकरार की बात हो जाती है और फिर फैसना एक सिरेको करना चाहिये। तो मरी राज में अगर आप इस रिजो-ल्यूशन को फार कंसोडरेशन सुप्रोम कोटें को नेन दें, अडर आर्टिकल 143 सुप्रीम कोटँ की राय इस पर तबल कर लें तो यह गल जफहमी दूर हो सकती है। मैं इसी पर जोर दूगा और यजीरे कानुन और मरकजी हुकूमत को नेकनीयती पर तब तक सुबहा नहीं करूंगा अगर वह मेरी बात तो तस्लोम कर लें। जय हिन्द।

+[شرى شريف اندين شارق (جمرن و کشمهر): جناب والا -هماري سامنے اسرات وہ رزوایشوں زیر بحث ہے جو آدھرا پردیش کے قانوں سازیاں نے بہاری اکثریت کے ما به ياس كيا اور مطالبه كدا هے كه اس ریاست کی لیجسایتو اسمهلی کو ایبل<mark>س</mark> کیا جائے - جہانتک جمہوریت کے فلق اسینقلس کا تعلق هے - مرکزی سرکار پر یه ایک فرض عائد هوتا هے که ولا رهاں کے عوام کی خراهشات اسمدلی کے پاس شدہ ریزولیشن کے احترام میں اس رزولیشن کو پارلیمذے کے ساملے لاکر پارلیمدت کی منظوری لے جناب آذریبل وزیر قانون نے جو فرمایا ہے

"In this letter, I have also pointed out that the Government of India had come to this conclusion after carefully considering the matter."

یہ بہت '' یک لفض'' ہے۔
کلسیڈریشن کیا ہے۔ اسکے اسٹیلڈرڈ
کیا تھے۔ اسمیں کس چیز کو
کلسیڈر کیا گیا۔ کس کو مناسب
سمجھا گیا۔ اس کو فیر مناسب
سمجیا گیا۔ اس بارے میں اس
اسٹیڈنٹ میں کای ذکر نہیں ہے۔

^{†[}Translation inArbic Script]

[شرى شريف الدين شارق] اور جب پلجاب اور بلكال مين ایسا کیا گیا ہے تو اس بات میں کون سی روکارت هو سکتی هے که آج کے اس رزوایشن کو هم مان لهی -اگر هم اس رزوایشی پر عمل نهیں الاللكم أور اس رائع كا احترام نهين کریدگئے جو اس ریاست کی طرف سے پارایمنٹ کو ، کورنمنٹ آف انڈیا كو أئى هے تو اسكا باهر سياسي طور پر بھی فلط تصرر لیا جائیکا اور شاید لوگ یه سمجهی**نگ**ے یا کچه لوگوں کو یہ سمجھانے میں کامیاب ھو سکتے ھیں کہ اس لئے تمہاری بات کو نہیں مانا جانا ہے کیونکہ مرکز میں کانگریس سرکار ہے اور ریاست میں تیلگو دیسم کی سرار هے - لهذا وہ لوک نهیں چاہتے که انه مخالف کی رائے کو ما لیں جس کے لئے مرازی سرکار کافی بدنام هو رهی هے - تو میں -جناب والا کوشل سے یہ عرض کرونگا که ولا اس بات پر دوبارلا غور کریس أرر اكر فى الواقع اسمين كهه دقتين هیں تو وہ دقتیں هاؤس میں رکھنے میں کوئی رواوے نہیں ہونی جاهئے -

کیبلیت اور گورنمذت لیدل پر جو بحث هوئی تهی اسکی پوری کاپی یهال هوئی تهی اسکی پوری کاپی یهال هونی جاهئے تهی تاکه ایے دیکھکر ممبر مطمئن هو جائے اور اپنے مطالبہ سے همت جائے

کانستی تیومی کے ۱۹۹ آرتیکل میں لکھا ہے که گورنملس کو کسیدریھی کا اختیار نہیں ہے ۔ اختیار نہیں ہے ۔ اختیار ہے تو پارلیملس کو ہے ۔ اسطرح ان اندامات کی وجہت سے اسطرح ان اندامات کی وجہت سے کا ستی تیوشن کو بھی اور پارلیملس کو بھی اور پارلیملس کو بھی ۔ جو هماری جمہوریت کیلئے اچھا نہیں ہے ۔

Public Importance

اس کفترو ورسی کو دور کرنے كيلمُّه ايك اور ذريعه بهي هو سكتا مد . . . مدن جناب کوشل کی خدمت میں ایک گزارش اور کر سکتا هوں.... اگر آپ مناسب نہیں سمجھتے اور اور تیلگو دیسم کی اسمبلی مناسب سمعهدی هے تو پهر په سرکر کی بات هو جائی هے اور پهر فیصله کسی تیسوے کو کرنا چاھئے - تو میری رائے میں اگر آپ اس رزولیشن کو فار کنسیدریشن سیریم کورت کو بهیچ دیں اندر آرتیکل ۱۳۳ سپریم کورت کی رائے اس پو طلب کر لیر تو یه غلط فهمی دیر ھر سکتی <u>ھے</u> - میں اسی پر زور دونگا - اور وزیر قانون اور سرکزی حکومت کی نیک نیتی پر تب تک شبه نهین کرونگا - اگر ولا میری بات کو تسلهم کر لیں - جے هاد - آ

SHRI LAL K. ADVANI (Madhya Pradesh): Mr. Deputy Chairman, Sir, I had expected a statement which would make the debate purposeful. But I am sorry that these four pages

to a

do not convey to this House anything other than the constitutional position which is known. After all, these entire four pages could have been just compressed in one line that the Government does not agree with the proposal of the Andhra Assembly. If he had given us, enlightened us, as to why the Government does not agree. perhaps there could have been a purposeful debate. He could have told us that today in the Andhra Council the Telegu Desam does not have majority whereas in the Assembly it has a majority and that, therefore, they think that it should not be dissolved.

For example, Telengana or this and that, so many arguments have been advanced earlier. I am sure he must have gone through the debate which took place in 1969 when there was a proposal to abolish the West Bengal Legislative Council or the Punjab Legislative Council. There Members from the Congress Party itself who opposed the legislation. From among the Opposition Members, Swatantra Party was the only party which opposed it. All other parties in the Opposition in cluding my party-I was in the Bharatiya Jana Sangha at that time-supported the resolution for abolition of the Punjab Legislative Council or the West Bengal Legisland Council. And I would say that arguments put forth or the reply given by the Government at that in 1969 was perfectly in accordance with the Constitution. It was in symphony or in conformity with the spirit of the Constitution.

After all, article 169 in which the Andhra Assembly has passed this Resolution, is a remarkably unique provision of the Constitution. There is no other article like that. It is an article of its own kind. After all, abolition of the Legislative Council which is an important institution, is a major change in the Constitution. It is a major alteration in the Constitution. And even then the Constituent

Assembly has provided that this would not be deemed an amendment of the Constitution in terms of article 368. Therefore, two-thirds majority is not necessary. For minor matters, even if you try to change a comma or a full stop of any other article, the Government must have to muster twothirds majority in both the Houses of Parliament, whereas in this case the provision simply says that under article 169 if there is a reoslution of the State Assembly, then, Parliament can by law enact and dissolve the Legislative Council.

Now, Sir, I am referring to scheme of the Constitution-makers. It was a long debate which went on. You go through the Constituent Assembly You go through the notes of the discussions that took place the various meetings of the drafting You will come to committee. after all that conciusion that what our Legisdiscussion¹ on ъе. whether latures should should be bicameral of unlcameral, they came to a conclusion, and that number one, at the conclusion was, Centre, Parliament will be a bicameral legislature. On that there may Those differences some differences. have continued right up to this day. But by and large it was agreed that it would be bicameral and so so that not even the Lok Saha dissolve Rajya Sabha. If Rajya Sabha is to be dissolved, it has to be a virtual hara-kiri by Rajya Sabha itself. When Rajya Sabha resolves by twothirds majority dissolution of itself, it But in the will be dissolved. of the Legislatures in the States, the general opinion was that it was not necessary that there should be no Legislative Councils in the States. That was the general trend of the discus-But ultimately they came the conclusion not to take a very hard and fast line, that they should scope for trial and that the scope for trial should be given to the representatives of the States. This is the important part of the scheme by the Constituent Assembly.

[Shri Lal K. Advani] article 169 was framed thereunder and the creation of a Legislative Council as well as its abolition was left to the States right at the outset. Even then they were all called: all right, get together people from U.P.; get together people from West Bengai; decide whether you want to have Legislative Council or you do not want to have a Legislative Council. In the beginnisg there were few Legislative Councils. Later on there more Legislative Councils. quently in 1969, the first test came for Covernment. Sir, in 1969the Law Minister is aware of itthere was a Congress Government at the Centre here, and for the first time, some non-Congress Governments were formed in the States. For ample, in West Bengal a non-Congress Government came into office. In Punjab a coalition between the Akalis and the Jana Sangh came into And all these parties had, in their manifesto, told the people, "If we come to power, we will abolish Legislative Councils". They went ahead with it. And the Government at the Centre was never committed to the abolition of the Legis-The Central Govlative Councils ernment was not committed to it; the Congress Party at no time in its manifesto had said. "If we come to power, we shall abolish the Legislative Councils". Therefore, they were perfectly within their rights to say, "We did not say that; we do not agree with this proposal". But they adhered to the spirit of the Constitution, and said, "In article 169 it has been stated that if the Assembly passes a resolution that the Legislative Council be dissolved, then whether we agree with it or we do not agree with it, we have to do it. Only because we are in power at the Centre or we have a majority at the Centre, we are not going to nullify the wishes of the people of the State." Sir. Mr. P. Govinda Menon, was the illustrious predecessor of Mr. Jagannath You read his entire speeches in the course of these debates: you read Mr Yunus Saleem's speech in

the Rajya Sabha itself where Mr. Arjun Arera nad strongly opposed it. He said, "Arjun Arora may oppose it, but I am not concerned with the views of individuats. I may agree with him". In fact, Mr. Govinda Menon went on to say in the Lok Sabha, "I am personally of the view that Legislative Councils should be abolishen." He said, "But so far as I concerned. I merely concern myself with the fact that under article 169 the State a resolution passed bу Assembly is a condition precedent for enabling me to move this Bill which, I think, is in accordance with wishes of the people of the State. I honour their wishes." I would to know from the Law Minister what is the difference between What is the difference? The only explanation that has been given is in the last paragraph of the statement:

"Government is satisfied that the reasons which weighed with Parliament in 1957 in giving effect to the resolution passed by the Anchra Pradesh State Legislative Assembly in December, 1956 for the creation of a Legislative Council for the State continue to hold good"

That is the only explanation.

"...and Government is unable to find any valid justification for the abolition of the State Legislative Council now."

Sir, in this very paragraph the Law Minister has told this House that in 1957, the Assembly of Andhra Pradesh passed a resolution that a Council be created and, therefore, initiated a Bill for the creation of a Council. The argument that been given in the last paragraph is simply that the Assembly passed a resolution that a Council be created and, therefore, we created a Council. And today when the Assembly has passed a resolution that the Council be abolished, he gives no explanation why they do not adhere to it. Let him say, "Because it is a Telegu Desam Government there which not see eye to eye with the Central

Government, therefore, we are not going to do it."

Sir, the Sarkaria Commission has been appointed to examine the entire gamu; of Centre-State relations. It is my strong view and I would reiterate it today that fundamentally, basically the provisions of the Constitution are There may be need for rearranging them, particularly in so far as financial powers are concerned. But in regard to administrative and political relations, the provisions are, by and large, sound. In implementation of these provisions the Central Government has gone wrong from time to time that great strains and stresses have been created and everyone wants greater powers for the States, greater autonomy for the States. Right from Jammu and Kashmir and Punjab to the other pasts of the country, there is a demand for greater autonomy. Sir, my submission is that in the interest of unity, we should adhere to, abide by, not only the letter of the Constitution but also spirit of the Constitution. You are floating the wishes of the Andhra Assembly. I was not in favour of abolition of the Council. My party also in that Assembly itself did not support it. Myparty has several members in the Council there. politically I stand to lose if the Council is abolished. When I view this matter-I viewed it in 1969 also and I do it today also-I do it from the point of view of purely constitutional and also propriety and correctness that the country's unity would be strengthened if the wishes of the Andhra people as reflected in the Assembly, are adhered to. I wish in reply at least the Law Minister would be more enlightening and he would explain to us the rationale of the Government's attitude on this more fully I have had very little time, but I do fee! strongly that if at a decision on the Andhra Assembly resolution is to be taken, it can only be taken in this House and the Goveernment would do well to move a Bill and leave it free; even all Mem-

bers may be given a free vote, and if Parliament decides to reject the views of the Assembly, Parliament is cer-Therefore, when tainly sovereign. you emphasise the word that the provision says 'may'—Parliament abolish-I think that it is reading too much into the Constitution. Parliament would be inclined to uphold the wishes of the Assembly. But the Government in between cannot scuttle the Assembly's resolution and cannot even fail to move a resolution. This is a grave violation for which there is no explanation. I am not going into the privilege issue and all those issues that have been raised This is not the forum for it. I hope that in his reply the Minister would come forth more fully and eluclarify Government's cidate and position clearly.

BHARDWAJ HANSRAJ SHRI (Madhya Pradesh): I am happy to hear my learned colleague, Mr. Advani, when he says that his own party members did not vote for the resolation that was passed by the Andhra Assembly. I would also remind him when that party gets a majority to what extent it can go to curb opposition. In 1977, when his party came to power, they summarily dismissed our party Governments in all the States. Was there any justification (Interrupfor that dismissal tions) What did they do in 1973? They dismissed all the Governments in which were in majority in the Assemblies, and everything was demolished . . . (Interruptions) When came to implement he resolution of this House—a resolution was passed in this House against their leader, and he as a Minister said, I am not going to implement that resolution of Rajya Sabha in which his own leaders, Morarji Desai and Charan Singh, were indicated. That is the type of propriety. Now coming to the constitutional aspect, there is a second House Have they abolished is? in J&K. Have they come forward with a piece of legislation, with a resolution, to us? (Interruptions)

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): What is the relevance of it here?

SHRI HANSRAJ BHARDWAJ: This is their face. Now I am reminding of another thing. When this actor assumed power in Andhra, people expected he will do something for the people. But he did not build anything. The Law Minister was right when he said that we have taken the proper decision... (Interruptions).

MR. DEPUTY CHAIRMAN: Please prtience. Please sit down, Mr. Mr. Reddy, please listen. Here you criticise the ruling party. But where you are the ruling party you have to listen to the other side. Whatever you wanted to say, you have said; now have patience and heir the other side also. You are the ruling party in the State. 1 P.M.

श्री लाड तो मोहन निगत (मध्य प्रदेश) : उरतभाकत महोदय, जित कान्ना डैकती के बारे में (व्यवजान)

श्रो उपतातिः सारी वातें कह दी, क त्र ही बात कहते है। स्राप बैठ जाइये।

SHRI HANGELLI BHARDWAJ: speak of the realities. What were the decisions taken by the Chief Minis-After all this Government represents the people of India. have to take decisions in consonance with national unity and integrity. (Interruptions). When the Chief *** demolishes ter all democratic institutions, the Government of India has to take a correct decision. Kindly see what decisions he has taken. First he decided to reduce the age of retirement of Government servants from 58 to 55 because we had taken the other decision. Then he said that all zila parishads should be abolished. Now Now he says that the Second Chamber should be abolished. .. (Interruptions).

SHRI ERA SEZHIYAN: On a point of order. The Hon'ble Member

say anything. But he cannot use those words while speaking about the Chief Minister.

MR. DEPUTY CHAIRMAN: When you criticise, some Members are restrained; others are not. I have already said. Do not take down those references which he has made to the Chief Minister.

HANSRAJ SHRI BHARDWAJ: People of this country must know where they are leading the country today. Whoever is opposing us is approached, throwing the ideology to the wind. Any Party opposed to the Congress (I) Party is approached. There is no question of ideology. Whether it is Lok Dal or BJP or Janata where is the commitment to ideology? joined together. Now they are talking of Centre-State relations. I wish they could project their case before the Sarkaria Commission. We will welcome that because we have appointed that Commission. But they are not moving the Commission, but are moving Calling Attention Motions here. Do they forget that we have the majority of Members of Parliament from that very State?

Their will should be reflected in the decision taken by this Government. Are we not representatives of Andhra Pradesh? Do you want the MLAs to be supreme and 42 MPs to be nobody? (Interruptions). Today decide abolition of State legislature. Tomorrow they will decide not to send their representatives here. But instead, they will say: "We will send our Ambassadors to New Delhi". And these Ambassadors will be living in Andhra Embassy, Mysore Embassy and West Bengal Embassy. This is what they want. They want this country to disintegrate. That is why they have all come together

Now coming to the Constitutional aspect, the Legislative Assembly can certainly move a Resolution as they have done. But the legislative competence lies only with the Parliament. A decision cannot be dictated by the Assembly. I would, therefore, urge

^{***} Not recorded.

upon the Law Minister to treat their decision as mala fide. The Janata Party and the BJP have no following of the people there and that is why they are touching the feet of NTR.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Mr. Deputy Chairman, this is a matter for very calm consideration. It is not a matter on which we should get emotional. This is a matter which as my friend Shri Mohanan said, affects the powers of the State vis-a-vis Parliament and the Central Government. It is very clearly enshrined in the Constitution that a State Assembly by a Resolution under articles 168 and 169 of the Constitution can seek abolition of the Legis-Council and the Legislative Assembly has passed such a Resolu-"Parliament It also says, may....". It is a matter only for the legal and Constitutional experts to say whether "may" will also mean 'shall". In my opinion, the word "may" has been interpreted by the courts as "shall". But, in this particular context, whether "may" will also mean "shall" is a matter for being settled by some courts or by some Constitutional authority. But the entire controversy is such a delicate one that it should be rather sorted out by direct talks either by the Government with the Chief Minister of Andhra Pradesh or by some other method rather than taking these issues to the streets or something like that.

Sir, during the discussion on this Calling-Attention Motion, I thought that larger issues like the bicameral system, which is there in our country. will figure in the debate, because this is a matter which was discussed in detail by the founding-fathers of our Constitution and they have found that the bicameral system is eminently suited to our country and, therefore, our Constitution itself says that Parliament means both the Houses, that is, Rajya Sabha or the Council of States, and Lok Sabha or the House of the People. But, as far as this

issue of having a Council in the State is concerned, I think that this is a matter which should be best left to the State itself. There are several reasons why there should be two Houses and Sir, as far as our State is concerned, I would like to state that even our respected leader, the Perarignar Anna, who was a Member of this House, had no more than one occasion, expressed his opinion that there should be two Houses Even in the States, of Legislature. Sir, particularly in the local bodies, the teachers graduates special interests, all these are represented, and whatever arguments will hold good for them will also hold for this. Further, there are many other reasons also for having this which I will not enumerate in detail here. The din and bustle of debate in one House will give a different direction to the issue under consideration and a new interpretation will be given. But I think the House can be a protective armour for special interests and there are other reasons also. But one thing is there which is not clear from the honourable Minister's reply, particularly para 7 on page 4. I think the reply should have been more specific. There were certain reasons, in December, 1956 when the Andhra Pradesh Legislative Assembly passed a resolution or in 1957, when Parliament passed the Bill for the creation of the Council, for this and these were the reasons which he has mentioned for the creation of the Council. He has said that these reasons hold good. But he should have been more elaborate and I wish his advisers had gone through the Constituent Assembly debates carefully and they would have been able to incorporate them in this statement here for the benefit of all the Members of the House. However, Sir, I would conclude by quoting what Sardar Hukam Singh, who was the Speaker of the Lok Sabha and one of the Members of the Constituent Assembly, said in regard to article 148. When it was introduced. brought forward an amendment and I will just read out the relevant por[Shri R. Ramakrishnan] tion which will settle the matter. He has said:

"Now. with this clause, I must point out, large discretions for the Parliament or for the party."-I am quoting him, Sir- "....in power for using this procedure capriciously and at any time it likes is not warranted. Why should this be left to the whims and caprices of the party that whenever it sees that the Legislative Assembly is not suitable to it, it may eliminate or abolish the Second Chamber and whenever it sees that it is desirable, or that the Legislative Assembly is not prepared to co-operate with it then it may create a Second Chamber so easily as is sought to be done?"

Then, Sir, the most important thing is this which I would like to quote:

"In my opinion, we should not allow these changes to be made so easily. Once a Second Chamber is created, it should not be easily abolished."

This is what Sardar Hukam Singh, as a visionary, had seen and had said.

Before concluding, Sir, I would like to say one thing. The people of Andhra Pradesh voted a certain Government to power and they have a very massive majority. Even there, I think, it is only because of some obstructionist tactics which were there in the Council that this has been resorted to and even the Congress (I) Members, who are in a majority in the Legis!ative Council there, have said, "We will not make it a House of permanent obstruction, but we will co-operate with you." And it is very clearly enshrined in our Constitution that where both the Houses do, not agree on an issue, by means of a joint sitting of both the Houses, it can be settled where the Lower House's will automatically prevail. But, Sir, when this cooperation is coming forward I think, perhaps there is reason for some rethinking on this issue. think it is purely a matter for the people of Andhra Pradesh to consider.

On final point, which is a technical point, I would like to submit. I would like to know whether the Resolution of the House was communicated by the Chief Minister only to the Government of India or whether the Speaker of the Andhra Pradesh Legislative Assembly also communicated it to the Speaker of the Lok Sabha and the Chairman of the Rajya Sabha. Thank you, Sir.

SHRI INDRADEEP SINHA (Bihar): Mr. Deputy Chairman, Sir, the very fact that the Legislative Council has not been provided in the Constitution for all the States of the Union, very fact indicates that a Second Chamber or a Legislative Council was not thought to be an unavoidable part of the system of parliamentary democracy at the State level. State Councils cannot be compared with the Rajya Sabha because Rajya Sabha is a Council of States. Here representatives from the States come and they constitute a Second Chamber of Parliament. Now, our States are mostly unlingual, of people speaking one language. There a Second Chamber like the Rajya Sabha is not all necessary. As a matter of fact, constitutional experience not only in our country but the world over shows that Second Chambers, unless they are constituted on the basis of giving representation to Statesunless this basis is adopted-Second Chambers tend to be conservative and they tend to delay or thwart progressive legislation. That is why, democratic opinion all over the world demands the abolition of the Second Chamber where a second Chamber is not considered necessary on the basis of multilingual or multinational composition of the State concerned.

Now, going through the statement placed here by the Law Minister, and particularly listening the statement just delivered by my lend, who has not thought it necessary others in the House to listen what others have to say, now they betray a

very, I should say, disquieting trend. The trenus is that the runng party does not want to tolerate any opposition. The trend is one of authoritarian.sm. My friend referred to the Janata Government dismissing State Governments even where those Governments a majority in the Assemblies. That was a wrong step. Our party opposed it even at that time. But may I remind my hon, friend on the other side that the first crime of this type, the first mistake of this was committed by them when they dismissed the Government of Kerala which had a majority in the Assembly of Kerala in 1959. In 1959 they dismissed it. Tney started this undemocratic practice. The Janata Government, unfortunately, followed They should no; have done so. And then in 1980 the did the thing. Again, the Assemblies dissolved. So this is a growing trend towards authoritarianism.

Now, in this case we are particularly concerned about Andhra desh, because here the State Assembly has almost unanimously recommended the abolition of the Legislative Council. A. d if that Assembly were soverign by itself, it would have abolished it. Now it is for Parliament to honour it, to respect the opinion of the State Assembly. And, I think, democratic, constitutional practice demands that the Government should not stand in between Parliament and the Assembly of As-Pradesh. The Government should place the matter before Parliament and let the Parliament It is very cuss and take a decision. unfortunate that the Government India and the Law Minister have taken upon themselves the responsibility to reject that Resolution. (Time bell ring?) It cannot be rejected thi; way. I dare say that the rejection by Shri Kaushal is not the final rejection, and the final verdict in this case also will be given by the people of Andhra. Our friends on that side are saying that they have with them the majority of the members of the Lok Sabha elected from Andhra Pradesh. Tomorrow

they may not be there. If this is the atthude of the Government towards the people of Andnra Pracesa, towards the opinion of their elected representatives, towards the Government which they have put in power, certainly the people of Andhra Pradesh will see that they do not send representatives to Parliament will support such a wrong stand, such an undemocratic stand. So, I would request the Law Minister to give a second though. to reconsider the issue. If it cannot be decided today, let him take time. Let him discuss it with the Prime Minister or with his Cabinet. But, in no case, the recommendation of the Andhra Legislative Assembly should be rejected.

MR. DEPUTY CHAIRMAN: Mr. Minister.

SHRI SHRIDHAR WASUDEO DHABE: I wanted to speak. The convention is that one person is allowed from each group.

MR' DEPUTY CHAIRMAN: I am * following the practice.

SHRI SHRIDHAR WASUDEO DHABE: So far as the other group is concerned, they will be allowed. An additional person from this group is also allowed, as per the arrangement as there are different political parties in one group.

श्री उपलक्षापतिः छ ड्रिये। कुछ भी तो बचानहीं। दो मिनट में प्यावहियेगा।

JAGANNATH SHRI KAUSHAL: Mr. Deputy Chairman, Sir, I have heard with great attention the remarks made and the observations made by various hon. Members. I am drawing the attention of the House to this matter that the Calling Attention was only for one purpose because Mr. Sezhiyan wants only one question to be answered. Shri Advani exactly that matter to be answered which Shri Sezhiyan does not Various Members speak to go into. and they have their own manner of saying things. May I say what the Calling Attention is? The Calling At-

[Shri Jagannath Kaushal]

tention is to draw the attention of the Minister to the Resolution passed by the Assembly and the Government's reaction thereto. That is why Shri Advani said that I could say, "Yes, we know that a Resolution has been passed and our reaction is that we do agree." If You think that that is ery satisfactory way of drafting a statement, I do not mind.

SHRI LAL K. ADVANI: I wanted something much more. But that is the precis of it.

JAGANNATH KAUSHAL: SHRI Let me start with what the first speaker Mr. Sezhiyan said. He said that I have only one question answer. He was not concerned which weighed either the reasons with the Andhra Assembly or with the Government. He said, "No, I am not concerned." He said, "I want to ask only one question. Read the Article. The Article talks of Parliament only. Where have you come in?" This is the question he wants me to answer, I thought I had given a categorical answer to this very question in the four pages which have been drafted by me and the answer is obvious and I repeat it. After passing the Resolution, the Chief Electoral Officer the Pricipal Secretary of Andhra Praapproached us by saying. have quoted it in · my "It is statement. requested that action immediate may please be taken to undertake legislation under Article 169.3 So, the Government of India has to undertake legislation is why the That Government of India comes in. What my friend is suggesting simply passes my comprehension completely. The ment should undertake a legislation in which the Government does not believe. I should draft a Bill with which I do not agree. I should draft a Bill and bring it before Parliament saying. "Please kill Bill. I am not agreeing." We have to be practical.

How are legislations brought before Parliament? The Legislative List says: "These entries confer power on Parliament to pass legislation." Now, how does a legislation come before Parliament? It is either by a non-official Bill or by an official Bill. Similarly, I have said so and you have all agreed that the only way when Parliament could get power to either create or . abolish a legislative council that firstly the Assembly of that State should pass a Resolution. The moment it passes a Resolution, the power comes to Parliament to initiate legislation. Now, for initiating legislation either the Government has to come forward or the non-official Members have tocome forward. When they approach the Government, well, the Government will look into the whole matter, and we thought that we don't agree. It is still open it is still open to any of you to bring forward a legislation. And for the information of the whole House one non-official Bill has already been introduced in this House for this very purpose; most probably, my friend. Shri Satyanarayan Reddy has self introduced it.

SHRI ERA SEZHIYAN: It will come five years later.

SHRI JAGANNATH KAUSHAL: How am I concerned? (Interruptions). I am not yielding. I am ou a very trite question of law, propriety and how the Constitution is working, how the Parliament functions, because the whole argument of Mr. Era Sezhiyan was that we are coming in between the Assembly and the Parliament I say, all right; the non-official Bill is with you; pass it.

SHRI SHRIDHAR WASUDEO DHABE: Have you the executive power to reject a Resolution?

SHRI JAGANNATH KAUSHAL: Of course, yes, that is our stand.... (Interruptions). If you go on interrupting me how can I proceed? My respectful submission to the House is, it is open to hon. Members to have their own views; and it is also open for me to have my own views. Would you permit me to express my views you may not agree; it is your right not to agree; you don't agree mostly with what I say and I equally don't agree

with what you say, and the reason is too obvious. We are sitting on opposite benches Therefore, what I am trying to put before the House is point of view, the Government's point of view, and the Government's point of view is, undoubtedly, by the passing of a Resolution by the Andhra Pradesh Assembly, Parliament was with the authority to pass a legislation if Parliament so liked-the words are 'Parliament may' and they have asked Government to initiate legislation. We have told them: "Sorry, we don't agree with you; therefore, we will not initiate it." But we never objected to the introduction of non-official Bill either in this House or in the other House Again, the House not agree but I never objected to it. I could have said: What is the use of this Bill; we have already rejected it; we have the majority why are you wasting the time of the House?" didn't take up that attitude, nor have I taken that attitude in the Lok Sabha where also a non-official Bill is introduced. My respectful submission to the House is, we have not usurped any power which does not belong to us. We are only exercising the power which vests with us, and the power is, if we agree with a Resolution, we will come forward with necessary legislation; If we don't agree surely we cannot come with a legislation with which we don't agree. It passes my comprehension as to how shall I come with the Bill with which I don't agree, I don't agree with rationable of the Bill; I don't agree with the philosophy of the Bill. Therefore, I cannot come.

The other thing probably, which I had mentioned. There was a deliberate of the present Constitution drafting that no duty was cast on the executive as it was east in the predecessor article 169. I had mentioned that in . the predecessor of this article, duty was cast on the Secretary State to come to the House of Commons and tell them what they are going to do. No such duty is east on us. The only duty is, if we agree we will come forward. If we do not agree, we will initimate them. We told them,

we are not in agreement. But I am prepared to concede that the Resolution of the Andhra Pradesh Legislative Assembly has not been exhausted. by the mere refusal on the part of the Government of India. That Resolution holds good. Parliament has the Parliament can, if they like, power. on the basis of this Resolution, vote for the abolition of the Council. But I must say to Parliament 'We are not coming forward because we are not in agreement.'

matter of urgent

Public Importance

I never wanted to go into these mat-But one hon. Member said 'I ters. impute motives to the Central Government'. I am sorry if motives have to be imputed, I think, these motives we should impute to the Andhra Pradesh Government, to the majority part Otherwise, --- my friend, Mr. Advani was very fair; he said,' although, I am a loser; I want something some more light, some reaon '---I tnink. sons and 63 it will be very interesting to know the composition of the Legislative Council there. It is very interesting. It is wrong to say that we are trying to have a mala fide metive and so on. In fact, the shoe is on the other foot. And may mention now——(Interruptions) Please have the patience to listen to me....I am not yielding.

As I said, the position in the Legislative Council is: Congress I, 56, Bharativa Janta Party 6, Telugu Desam 5, Independents 5, Progressive Democratic Front 4 C.P.I. 2, National Democratic Front 4, C.P.I. 2, National Demo-1. The total is 82. Eight seats vacant. Nobody would say that this is a very innocuous Resolution which they have passed. Bringing forward of the Resolution is politically motivated. (Interruptions)

SHRIB. SATYANARAYAN REDDY: It is the right of the Assembly. Assembly has the right to pass the Resolution. (Interruptions)

SHRI LAL K. ADVANI: At least, the Telegu Desám Party has this in its favour that it was committed to the electorate in his manifesto, It saidin its manifesto that if they come to power. . . .

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): It is not there in the manifesto.

to a

SHRI JAGANNATH KAUSHAL: I should correct Mr. Advani. It was not there in their election, manifesto.

SHRI LAL K. ADVANI: I stand corrected there.

SHRI JAGANNATH KAUSHAL: J never wanted to go into these matters at all.

(Interruptions)

SHRI DINESH GOSWAMI sam): Sir, the hon. Minister has said that the Resolution of the Assembly is motivated.

SHRI JAGANNATH KAUSHAL: have not said so.

SHRI DINESH GOSWAMI: there in the record. I am sure, ... (Interruptions)

MR. DEPUTY CHAIRMAN: You have not heard him properly.

SHRI JAGANNATH KAUSHAL: It is far from me...(Interruptions) May I have the attention of the House? It is far from me to cast any reflection on the Assembly.

SHRI DINESH GOSWAMI: That is true.

SHRI JAGANNATH KAUSHAL: But it is always open to me to say that the ruling party there in bringing this worward... As I said, I did not want to go into the reasons. In this respect, Shri Sezhiyan said 'I am not concerned with the reason'. (Interruptions)

SHRI B. SATYANARAYAN RED-DY: You must respect the wish of the Assembly. You are the Union Law Minister. Why do you cast aspersions on the sovereign wish of the people?

SHRI JAGANNATH KAUSHAL: In regard to the sovereignty part, I will

come in a second. As I said, I never wanted to go into the reasons, because I say 'The Resolution has been passed; we do not agree with the Resolution and, therefore, we will not bring forward any Bill'. As a matter of fact, the argument is much simple. We are not agreeing. If somebody...

matter of urgent

Public Importance

SHRI B. SATYANARAYAN RED-DY: What is the reason?

SHRI JAGANNATH KAUSHAL: I can go on and on because hon. Members have spoken on many matters. But I think I should concentrate only on the salient points.

Now somebody read here, where a second House is created that stands on a different footing from that House which was not created in pursuance of the resolution of the Assembly. You know, what has happened? There are six instances, I have mentioned them. Now I will only mention them in little detail for the benefit of the House.

West Bengal Legislative Assembly passed a resolution for abolishing the Upper House, Central Government agreed.

SHRI K. MOHANAN: Why?

SHRI B. SATYANARAYAN RED-DY: Give reasons.

SHRI JAGANNATH KAUSHAL: Is that the way to listen? The Punjab Legislative Assembly passed a resoluplease abolish it, we agreed. The Andhra Pradesh Legislative Assembly passed a resolution in 1956. please create a House for us, we said all right, and created a House. Then U.P. Legislature passed a resolution, abolish the Upper House, we did not agree. Bihar Legislature passed a resolution... (Interruptions). Mr. vani, we can't go on arguing. just giving the facts. Bihar passed a resolution, we did not agree. passed a resolution, we did not agree. Punjab again passed a resolution, please create we did not agree. The reason is quite obvious. tions). Please do not confer such a power on anybody howsoever sovereign it may be to create a House or to destroy the House. That is why the founding fathers said: Powers will with that Assembly to clothe Parliament to pass a law, but finally the Parliament will decide and Parliament will only decide by way of either a non-official Bill or an official bill, but please, do not tell me that I should bring a Bill and I should kill the Bill, that I should ask the Parliament that I am bringing the Bill but you please outvote it. I am afraid, this will be totally an unacceptable proposition, but now I need not go into other matters. One Law Minis-" ter has said that he agreed with the policy, another Law Minister said that it is totally optional, but nobody is now disagreeing that it is not obligatory on us to come to the Parliament if we do not agree with their reasons And we have been trying to find rational reasons in order to agree, but we have not been able to do so. Thank you.

STATEMENT BY MEDISTER

Re. Attempt on the Life of Shri Darbara Singh, former Chief Minister of Punjab

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): Mr. Deputy Chairman, Sir. I am extremely sorry to inform the House that a cowardly and dasterdly attack was made on the former Chief Minister, Shri Darbara Singh.

Shri Darbara Singh had gone to Kashii Ghat at Nangal, Ropar District, Punjab, in connection with the immersion of the body of Sant Harkhowal who had recently passed away. About 400 to 500 persons had reportedly collected for the ceremony.

One person fired at Sardar Darbaca Singh but the latter escaped unhurt. His gunman and another policeman of the escort party opened fire. A police Inspector who had apparently seen the assailant, fired as a result of which the assailant was injured and his

weapon fell to the ground. The assailant was overpowered and arrested. It is reported that six persons have been injured including the assailant.

Sir, Shri Darbara Singh escaped unhurt and the whole House will join me in condemning the dastaroly attack made on Shri Darbara Singh.

SHRI ERA SEZHIYAN (Tanii Nadu): Sir, I unequivocally and strongly condemn the attempt at assussination...(Interruptions). Yes, yes, I am saying the attempt. We condemn very strongly this move to assussinate the ex-Chief Minister and we are very happy that he was saved.

But, Sir, this raises the whole question of law and order situation in Punjab and Haryana where violence has become a way of life and the respective Governments have not yet been able to bring normalcy and peace and harmony among different sections in It has been allowed to go Punjab. adrift for quite long. Anyhow whosoever has been made the target, the Government should take very strong measures to bring normalcy and harmony and ensure safety and security not only to the politicians and ex-Chief Minister but to the entire people of Haryana and Punjab who desire better harmony and peaceful conditions.

Therefore I condemn this attempt at assassination and I join the Home Minister and also feel happy that his life was saved.

SHRI K. MOHANAN (Kerala): Mr. Deputy Chairman, Sir, my party also unequivocally condemns this treacherous attempt to murder Mr. Darbara Singh. Last day there was an attempt on the life of the Deputy Speaker of Haryana. We condemn these attempts and this type of assaults on respectable leaders of our country. I join in the concern expressed by the hon. Home Minister in this House and ask the Government to take stringent steps against without delay the miscreants without any loopholes.